

**Control over the movements of beggars carrying Infectious Diseases**

2288. SHRI SAMAR GUHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether in places of religious pilgrimage like Hardwar, Rishikesh, Varanasi etc. beggars carrying infectious diseases are found to move about freely; and

(b) if so, whether Government propose to take steps to control movement of such diseased beggars all over the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes.

(b) There is no such proposal but under National Programme for control of Leprosy, T.B. etc. facilities are provided for free case finding, diagnostic, treatment and immunisation and rehabilitation. We have also requested State Govts. to take special care of Leprosy patients.

**Abolishing Supply of Labour by Contractors to Industrial Units**

2289. SHRI C. K. JAFFER SHARIEF: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether there is any proposal under the consideration of Government to abolish the supply of labour by contractors to all industrial units in both private and public sectors; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): (a) and (b). The Contract Labour (Regulation and Abolition) Act, 1970 provides for the abolition of contract labour system wherever possible and seeks to regulate the employment of contract labour in establishments/employments where abolition of the contract labour system is not considered feasible for the time being. So far as industries/industrial units in the Central sphere are concerned, following the recommendations

of the Central Advisory Contract Labour Board, employment of contract labour in several categories of work in the coal mining industry has already been prohibited vide Government Notification dated February 1, 1975, (a) Raising or raising-cum-selling of coal. (b) Coal loading and unloading. (c) Overburden removal and earth-cutting. (d) Soft coke manufacturing and (e) Driving of stone-drifts & miscellaneous stone-cutting underground. Employment of contract labour has also been prohibited on and from March 1, 1977 for sweeping, dusting and watching of buildings owned or occupied by establishments in respect of which the appropriate Government under the Contract Labour Act is the Central Government. Several Committees set-up by the Central Advisory Board have gone into or are currently going into the question of contract labour system in several other industries in the Central sphere.

**Labour Ministers' Conference**

2290. SHRI K. A. RAJAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether a meeting of the labour ministers from various States was convened in New Delhi recently; and

(b) if so, the gist of the deliberations that took place and the outcome thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

(b) There was a general discussion on the Report of the 30 member Committee on Comprehensive Industrial Relations Law. The specific issues discussed related to definitions of industry, workman and appropriate government, powers of conciliation officers, machinery for disputes settlement, payment of subsistence allowance to workers during periods of suspension, Model Standing Orders and suggestions for amendments to the Industrial Disputes Act.